

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 30<sup>th</sup> June, 2017.

No. LJ(A) 272/78/Pt.III/429 –In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal procedure 1973 the Governor of Meghalaya is pleased to appoint the following persons as Government Pleaders/ Public Prosecutors, for the respective Districts as indicated against each name for a period of one year with effect from 01.07.2017 or until further orders:-

	<u>Names</u>	<u>District</u>	<u>Headquarters</u>
1.	Shri. Rajiv Nath	East Khasi Hills Dist., Shillong	Shillong
2.	Smti. Yorika Shylla	West Jaintia Hills Dist., Jowai	Jowai
3.	Shri. Benzee Laitmon	Jaintia Hills Dist., Council Court, Jowai	Shillong
4.	Shri. R.Jana Nongbet	East Jaintia Hills Dist., Khliehriat	Shillong
5.	Shri. Kenny Wahlang	West Khasi Hills, Nongstoin	Shillong
6.	Smti. I.S.L. Mawphlang	South West Khasi Hills Dist., Mawkyrwat	Mawkyrwat
7.	Smti. J. Chetry	West Garo Hills Dist., Tura	Tura
8.	Shri. T.M. Sangma	South West Garo Hills., Ampati	Ampati
9.	Shri. A.R. Marak	East Garo Hills Dist., Williamnagar North Garo Hills Dist., Resubelpara	} Tura Baghmara.
10.	Shri S.R. Marak	South Garo Hills, Baghmara	
11.	Shri Sudip Paul Chaudhury,	Ri-bhoi, Nongpoh	Nongpoh

(W. Khyllep)

Secretary to the Government of Meghalaya,  
Law Department.

Memo No. LJ(A)272/78/Pt.III/429-A,

Dated Shillong, the 30<sup>th</sup> June, 2017.

Copy forwarded to :-

1. The Advocate General of Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Additional Advocate Generals, Meghalaya High Court of Meghalaya, Shillong – 793001.
3. The Deputy Commissioner, East Khasi Hills District, Shillong/Jowai/Khliehriat/ Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Tura/Williamnagar, Ampati.
5. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Public Prosecutors/Government Pleaders shall be paid a retaining fee and fees for appearances etc. as laid down in O.M. No. LR(B)15/2002/Pt./102 dt. 02.02.2009 and as amended subsequently.
6. The Director General of Police, Meghalaya, Shillong.
7. The Superintendent of Police, Shillong/Jowai/Khliehriat/Nongpoh/Mawkyrwat/ Nongstoin/Tura/Ampati, Williamnagar/Resubelpara.
8. The Advocates concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
9. The Secretary of the Shillong High Court Bar Association.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. DIPR, Shillong.
13. The Treasury Officer, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/ Resubelpara/Ampati.
14. Law (B) Department.
15. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
16. Guard file.

By order etc.,

Secretary to the Government of Meghalaya,